ìITEM NO.57 COURT NO.6 SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).25749/2011

(From the judgement and order dated 26/10/2010 in LPA No.567/2009
of The HIGH COURT OF JHARKHAND AT RANCHI)

STATE OF JHARKHAND & ORS. Petitioner(s)

VERSUS

M/S K.N.FARMS & INDUSTRIES(P) LTD. Respondent(s)

(With office report)

Date: 17/01/2012 This Petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE G.S. SINGHVI
HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA

For Petitioner(s) Mr. A.Sharan,Sr.Adv.
Mr. Krishnanand Pandeya,Adv.
Mr. A.Kr. Chaudhary,Adv.

For Respondent(s) Mr. Mahabir Singh,Sr.Adv.
Mr. P.K.Roy,Adv.
Mr. Swapan Dey,Adv.
Mr. Mithilesh Kumar Singh,Adv.

UPON hearing counsel the Court made the following

O R D E R

The written request circulated by the learned counsel for the petitioners for grant of time for the purpose of filing rejoinder affidavit is rejected.

List the case after 8 weeks.

The parties may, if so advised, file additional documents which were part of the record of the High Court within a period of four weeks.

[SUMAN WADHWA]
COURT MASTER

[PHOOLAN WATI ARORA]
COURT MASTER